



2026:AHC:125770

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 5337 of 2026**

Ramesh Kumar

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Anjali Rai, Anurag Tiwari
Counsel for Opposite Party(s)	:	G.A.

Court No. - 6

HON'BLE ANIL KUMAR-X, J.

1. Learned counsel for the applicant and Shri Amrit Raj, learned A.G.A. for the State are present.

2. This application has been moved on behalf of the applicant seeking anticipatory bail in Case Crime No. 0050 of 2026 under section 318(4), 338, 336(3), 340(2), 61(2) B.N.S. at Police Station Jarcha, District Gautam Buddha Nagar.

3. Learned counsel for the applicant submitted that a registered sale-deed was executed by co-accused Khushboo Devi in favour of the informant. When informant went to take possession of purchased land, he came to know that land sold in his favour was infact of somebody else, rather than Khushboo Devi. It was submitted that the allegation against the applicant is that he was involved with Khushboo Devi in the said illegal transaction. He submitted that the applicant is neither a purchaser nor attesting witness to the sale-deed executed by Khushboo Devi. The applicant is innocent and has been falsely implicated in the present matter due to ulterior motive. It was submitted that the applicant is having apprehension of arrest by the police any time in the above-mentioned case. If the applicant is enlarged on bail, he will not misuse the liberty and will cooperate with the investigation/trial.

4. Per contra, learned A.G.A. opposed the prayer for anticipatory bail of the applicant and contended that there are five criminal cases against the

present applicant. Allegations in all the cases are of identical nature, which prima facie, reflects that the present applicant and the other accused persons are habitual offenders.

5. Heard learned counsel for the parties and perused the record. Allegation against the present applicant is that he was also a member of gang involved in executing sale-deeds of lands not belonging to themselves. Apart from the said allegation, there is no evidence to show implication of applicant in the alleged offence.

6. Considering the settled principles of law regarding anticipatory bail, nature of accusation, role of applicant and all attending facts and circumstances of the case, without expressing any opinion on the merits of the case, in my opinion, it is a fit case for anticipatory bail to the applicant till the trial. The present application is, accordingly, **allowed**.

7. The **applicant- Ramesh Kumar** is directed to appear before the Investigating Officer/Court concerned within a period of 15 days from today alongwith a copy of this order, and shall furnish personal bond with two sureties each in the like amount to the satisfaction of the court concerned. The **applicant shall be released on anticipatory bail** till the conclusion of trial, subject to the following conditions:-

(i) The applicant shall make himself/herself available before the Investigating Officer/Court concerned on the date fixed in the matter and will cooperate in the investigation/trial.

(ii) The applicant shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to any police office.

(iii) The applicant shall not leave India without the previous permission of the Court and if he/she has passport, the same shall be deposited by him/her before the S.S.P./S.P. Concerned.

8. In case of breach of any of the above conditions, the court concerned shall be at liberty to take appropriate coercive action for appearance of the

accused or to cancel the bail granted. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

(Anil Kumar-X,J.)

June 5, 2026
SK